

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 19

Dated Guwahati, the 24th March, 2020

Whereas, Hon'ble the Chief Justice has been pleased to issue directions vide Notification no. 18 dated 24th March, 2020, regulating the court working of the Gauhati High Court in its Principal Seat at Guwahati, as well as its outlying benches and the subordinate courts in the states of Assam, Nagaland, Mizoram and Arunachal Pradesh, for avoidance of mass gatherings or postponement of mass gatherings till Novel Corona Virus (COVID-19) disease spread is contained;

Now, in terms of the aforesaid notification, Hon'ble the Chief Justice has been pleased to issue the following directions:

- 1) District Courts of all the four States under the jurisdiction of the Gauhati High Court shall deal with matters of extreme urgency involving liberty, only.
- 2) (a) The concerned District & Sessions Judges shall prepare a roster of Judicial Officers for dealing with matters of urgency involving liberty and remand matters related to fresh arrests and extension of remands, only.
- 2) (b) Respective District & Sessions Judges in consultation with Chief Judicial Magistrates/senior-most officer of the Sub-Division shall appoint a Nodal Officers from the ministerial staff of the establishment, whose contact number shall be uploaded on the respective official websites of the district.
- 3) In case of Family Courts, Industrial Tribunals, MACT, Special Courts, Labour Courts, the Presiding Officers shall nominate one Nodal Officers from the ministerial staff of the establishment, whose contact details shall be uploaded on the official websites for dealing with matters of extreme urgency.
- 4) Matters which are already fixed for listing and hearing in the District Courts upto 04.04.2020, shall stand deferred, unless extreme urgency is shown for immediate hearing of the matter.
- 5) The concerned District & Sessions Judges shall ensure that in view of the above directions, only those ministerial staff who are residing within close vicinity of the court premises and are using own conveyance shall be instructed/called for duty to handle indispensable services as aforesaid.
- 6) All the Judicial Officers are directed to remain present and not to leave their respective stations except in extreme urgency with due permission.
- 7) All those ministerial staff who are not required to report for duty on any given day, shall not leave the station headquarter under any circumstance without prior permission. They


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will have to make themselves available for duty on call and they shall be deemed to be on duty during the entire period as indicated in the Notification no. 18 dated 24.03.2020.

8) In case of any urgency, the District & Sessions Judges/Presiding Officers may call upon such off-duty staff to report back for duty immediately. The roster duty of the ministerial staff shall be maintained by each District & Sessions Judge/Presiding Officer.

By Order,

Sd/- Raktim Duarah,
REGISTRAR GENERAL

Memo No.HC.III-06/2020/845-855 /G, dated Guwahati the 24th March, 2020.

Copy to:

- 1) The Registrar (_____), Gauhati High Court, Guwahati.
- 2) The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.
- 3) The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 4) The District & Sessions Judge, _____, Assam.
- 5) The Chief Judicial Magistrate, _____, Assam.
- 6) The Presiding Officer, _____, Assam.
- 7) The Joint Registrar (_____), Gauhati High Court, Guwahati.
- 8) The Deputy Registrar, (_____), Gauhati High Court, Guwahati.
- 9) The Asstt. Registrar, (_____), Gauhati High Court, Guwahati.
- 10) The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
- 11) The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
- 12) The Project Manager, Computer Section, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
- 13) The P.S. to Hon'ble Mr./Mrs. Justice _____ Gauhati High Court, Guwahati.
- 14) The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
- 15) The Court Master, Court No. _____, Gauhati High Court, Guwahati.
- 16) The Court Officer, No.1 & 2, Gauhati High Court, Guwahati.
- 17) The Court Manager, Gauhati High Court, Guwahati.
- 18) The Medical Officer-I, In-charge, GHC Medical Unit, Gauhati High Court, Guwahati.
- 19) The C.A. to the Registrar General, Gauhati High Court, Guwahati.
- 20) The Chief Security Officer, Gauhati High Court, Guwahati.
- 21) Notice Board, Gauhati High Court (New Block & Old Block), Guwahati.


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REGISTRAR GENERAL